



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഏപ്രിൽ 25 25th April 2017 1192 മേടം 12 12th Medam 1192 1939 വൈശാഖം 5 5th Vaisakha 1939	നമ്പർ } No. } 17
---------------------	---	--	---------------------

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 424/2017/LBR.

Thiruvananthapuram, 28th March 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Dr. Moidu, Managing Trustee, KMCT Group of Institutions, 7/530 D, Pooladikunnu Junction, Eranjikkal P. O.-673 303 (2) Smt. Kumudini, Director, KMCT Engineering College, Near INT College, Kallanthode, Kozhikode-673 601 and the workman of the above referred establishment Sri Sibi, I. M., IM Nivas, Kattangal, NIT P.O., Kozhikode-673 601 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sibi, I. M., Workshop Instructor by the management of KMCT Engineering College, Kallanthode, Kozhikode is justifiable? If not what relief he is entitled to ?

(2)

G. O. (Rt.) No. 425/2017/LBR.

Thiruvananthapuram, 28th March 2017.

Whereas, the Government are of opinion that an Industrial dispute exists between the Managing Partner, Anand Textiles, Mooppanpara, Valapattanam P.O., Kannur-670 010 and the workmen of the above referred establishment represented by The President, Cannanore District Textile Mazdoor Union (BMS) Payyambalam P.O., Kannur-670 001, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Sheena, O. the employee, by the management of Anand Textiles, Mooppanpara, Valapattanam, Kannur is justifiable or not? If not, what relief the worker is entitled to?

(3)

G. O. (Rt.) No. 426/2017/LBR.

Thiruvananthapuram, 28th March 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Manager, Speed & Safe Courier Service, Regional Office, Jaya Building, East Nadakkavu, Kozhikode (2) Sri Padmanabhan S/o Madhavan Nair, "Sreerangam", Ramavarmapuram P. O., Villadam, Thrissur, Pin-680 307 and the workmen of the above referred establishment represented by (1) the Secretary, Kozhikode Jilla Commercial Employees Union (CITU), Palayam Road, Kozhikode-1 (2) Sri Arun Ranjith S/o Sreedharan, Kanakasree House, Mokavoor, Eranjikkal P. O., Kozhikode-678 303 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Arun Ranjith, Delivery Boy cum Driver by the Management of Speed & Safe Courier is justifiable or not? If not what are the remedies available to him?

(4)

G. O. (Rt.) No. 439/2017/LBR.

Thiruvananthapuram, 29th March 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri C. M. Kunjisooppi, Proprietor, Hotel Marva, Naduvannur, Sri C. M. Kunjisooppi S/o Beeran, Marva House, Kavil P. O., Naduvannur and

the workman of the above referred establishment Sri Radhakrishnan S/o Damodaran Nair, Thiruppurath Meethal House, Kavumthara P. O., Naduvannur in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Radhakrishnan, Supplier of Marva Hotel, Naduvannur by the management of Marva Hotel is justifiable? If not what relief he is entitled to?

(5)

G. O. (Rt.) No. 440/2017/LBR.

Thiruvananthapuram, 29th March 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Dr. Moidu, Managing Trustee, KMCT Group of Institutions, 7/530 D, Pooladikunnu Junction, Eranjikkal P. O., Kozhikode-673 303 (2) Smt. Kumudini, Director, KMCT Engineering College, Near NIT College, Kallanthode, Kozhikode-673 601 and the worker of the above referred establishment Smt. Vidhya W/o Gineesh, Ormo sukrtam korakathu, Moozhikkal, Chelavoor P. O.-673 571 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Vidhya, Lab Instructor by the management of KMCT Engineering College, Kallanthode, Kozhikode is justifiable? If not what relief she is entitled to?

By order of the Governor,

GOPAL, V. S.,

Deputy Secretary to Government.